

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 677 OF 2016

IN

DFR NO. 3542 OF 2016

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

ANSAL API

...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1
Mr. Kumar Mihir for R.2

ORDER

**IA NO. 677 OF 2016
(Appl. for condonation of delay)**

There is 35 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant. We find that the explanation is acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **08.02.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson